IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-337(ND)/2017

IN THE MATTER OF:

Mr. Sushil Kumar

.. PETITIONER

Vs.

Four Fresh Foods & Retail (P) Ltd.

RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 18.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant: Mr. SS Chauhan, Advocate.. for Op. Creditor

For the Respondents

: Mr. Sumit Kalra, Advocate

ORDER

Learned Counsel for the petitioner/Operational Creditor is present. Mr. Sumit Kalra, Advocate has put his appearance on behalf of the Corporate Debtor/respondent and seeks some time to file reply to the petition. A week's time is granted to file reply with a copy in advance to be served to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a week thereafter.

Post the matter on 09.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sd/-

Surjit 18.9.2017